

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23966/2016

(Arising out of impugned final judgment and order dated 03/05/2016 in WP No.714/2006 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

SYNDICATE BANK

Petitioner(s)

VERSUS

PHOOL KUMARI

Respondent(s)

Date : 21/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Puneet Taneja, Adv.
Ms. Shaheen, Adv.

For Respondent(s) Dr. Ashutosh Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim relief granted earlier shall continue.

It would be open to the parties to file additional documents within three months from today.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar